

C APPEAL NO. 02/ALD/2021

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2021
THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SAI BUILDZONE AND PROPERTY LIMITED V/S
ROC

SECTION: 252(1) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,
MEMBER (J)

COUNSEL FOR APPELLANT : SH. PRASHANT BADOLA, ADV.

COUNSEL FOR I.T. DEPT. : SH. KRISHNA AGARWAL, SR.S.C.

COUNSEL FOR ROC : NONE

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The matter was taken up today through Video Conferencing.

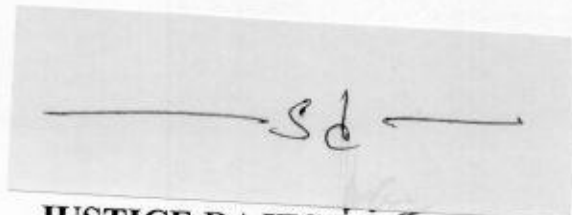
Heard Sh. Prashant Badola, Advocate for the Appellant, Sh. Gaurav Mahajan, Sr.
Standing Counsel for the Income Tax Department through video conferencing.

The present appeal has been filed by the Appellant under Section 252(1) of the
Companies Act, 2013 for restoration of the Company.

Ld. Standing counsel for the I.T. Dept. seeks time to file reply. Prayer is allowed. The
same may be filed within four weeks, thereafter, rejoinder, if any may be filed by the
Appellant within one week.

Let notice be issued to the ROC and thereafter the Ld. Counsel for the ROC shall file
their reply within four weeks.

Accordingly, put on 24th March, 2021 before the Regular Court/ through Video
Conferencing.



JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Dated : 08.01.2021